

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO: 1973**  
TO BE ANSWERED ON 08.08.2024

**Survey to determine the definition of the Aravalli mountain ranges**

1973. SHRI RAJENDRA GEHLOT:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government proposes to conduct a fresh survey to determine the definition of the Aravalli mountain ranges as the Forest Survey of India (FSI) conducted its definition related survey in 2010 and if so, the details thereof;
- (b) whether Government has received any proposals from the States, particularly from the State of Rajasthan, for the same and if so, the details thereof;
- (c) whether Government has constituted any committee to conduct a fresh survey keeping in view these proposals; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI KIRTI VARDHAN SINGH)

(a) to (d) The Hon'ble Supreme Court of India vide its order dated 09.05.2024 in W.P. (Civil) No. 4677/1985 in the matter of M.C. Mehta vs Union of India & Others directed the Ministry to constitute a committee to work out a uniform definition of the Aravalli hills and ranges. In pursuance of the directions of the Hon'ble Supreme Court of India in the said order, the Ministry had constituted a committee to work out a uniform definition of the Aravalli hills and ranges. The matter is sub judice.

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